

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 2199/2003

Tuesday, this the 9th day of September, 2003

**HON'BLE MR. SHANKER RAJU, MEMBER (J)**

Smt. Poonam Sharma,  
W/o Shri Anil Kumar Sharma,  
SUPW Teacher JNV,  
Gaziabad (U.P.),  
R/o JNV Gaziabad

.... Applicant

(By Advocate : Shri Subhash Sharma)

Versus

1. Navodaya Vidyalaya Samiti,  
through its Commissioner,  
Ministry of Human Resources & Development,  
Administrative Block,  
I.G. Stadium, I.P. Estate,  
New Delhi - 110 002

2. Principal JNV,  
Gautam Budh Nagar,  
Gaziabad (U.P.)

3. Dy. Director,  
Navodaya Vidyalaya Samiti,  
B-10, Sec. C  
Aliganj, Lucknow  
(U.P.)

.... Respondents

**O R D E R (ORAL)**

**BY SHANKER RAJU, MEMBER(J):**

Heard learned counsel for applicant.

2. Learned counsel submits that on 29.7.2003 there was an incident in which some Harijan students were brutally beaten up by the Principal. The parents of the students approached the District Magistrate and complained about the same, and an inquiry was initiated. The Principal approached the applicant and desired to depose a statement in his favour in the enquiry, which the applicant declined to do so. The applicant anticipated some retaliation from

the Principal and represented about the same before the Head of Office. However, on 14.8.2003 the applicant has been transferred to Poonch Navodaya Vidyalaya. She represented against the transfer on 14.8.2003 which has not been disposed of as yet.

3. As the representation of the applicant is pending, this OA is disposed of at the admission stage itself with a direction to the respondents to dispose of the representation by a detailed and a speaking order within two weeks from the date of receipt of a copy of this order. The present OA may also be treated as a additional representation. Till the representation is disposed of, the impugned order shall not be given effect to. In the event the applicant is not satisfied with the order to be passed by the respondents, liberty is granted to the applicant to proceed in the matter, if so advised, in accordance with law.

4. Registry is directed to send a copy of this order along with a copy of the OA to the respondents.

*S. Raju*  
(SHANKER RAJU)  
MEMBER (J)

/pkr/